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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR MCRC No. 17988 of 2022

(RAVISH SOOD ALIAS AMAN Vs THE STATE OF MADHYA PRADESH)

Dated : <u>18-04-2022</u>

Ms. Anchan Paney, counsel for the applicant.

Shri Pramod Saxena, Government Advocate for the respondent-State. Heard.

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This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicant for grant of bail in connection with Crime No.67/2022 registered at Police Station Adhartal, District Jabalpur for the offence punishable under Sections 302, 307, 294, 506, 147, 148, 149, 323, 324 and 34 of I.P.C of IPC.

Counsel for the applicant has move the temporary bail for the applicant on the ground that the wife of the present applicant is pregnant and date of delivery is expected in coming week As per the advice of the doctor she has to be hospitalized today itself and there is nobody to look-after her. She further submits that she will have to undergo for surgery and it will take sometime to be recovered. She is asking that three months' temporary bail be granted to the applicant who being the husband to look-after his wife as there is nobody in the family to lookafter her.

Shri Saxena appearing for the State had been grant time to verify and ascertain the aforesaid fact. As per the report submitte by him the wife of the present applicant is pregnant and is to be hospitalized.

On going through existing facts and circumstances of the case, this Court deems it appropriate to consider the bail application of the applicant for a period of 90 days.

The applicant be released on temporary bail for a period of 90 days upon his furnishing a personal bond in the sum of **Rs.1,00,000/-(Rupees One Lac)** with one solvent surety of the like amount to the satisfaction of trial court concerned and also on the condition that the applicant shall:

[a] not take undue advantage of or abuse the liberty. He shall maintain law and order and shall not indulge in any illegal act or offence. [b] not act in manner injurious to the interest of the prosecution.

[c] not, in any manner, tamper with the evidence and/or induce or influence any witness or complainant or any person connected with the case or acquainted with the facts of the case.

[d] he will not leave the country without permission of the Court.

The applicant would surrender before the Court concerned where trial is pending on 14/07/2022.

Certified copy today.

(SANJAY DWIVEDI) JUDGE

